

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 250/2018**

this the 7<sup>th</sup> day of May, 2019

**Hon'ble Mr. S.N. Terdal, Member(J)  
Hon'ble Mr. A.K..Bishnoi, Member (A)**

1. Head Constable (Executive) Jeewan Chander  
No. 7178/DAP, PIS No. 28980011, Group 'C'  
S/o Sh. Tilomani  
Aged about 42 years  
R/o Qtr No. 56-E, Type – A  
Police Colony, Model Town  
Delhi – 110009.
2. Head Constable (Executive) Julian Jeorge J.  
No. 2462/DAP, PIS No. 28951089, Group 'C'  
S/o Sh. Jerald  
Aged about 43 years  
R/o Qtr. No. 37-H, Type-A  
Police Colony, Model Town  
Delhi – 110009.
3. Constable (Executive) Keshav Kumar  
No. 7367/DAP PIS No. 28070347, Group 'C'  
S/o Sh. Sunder Lal  
Aged about 30 years  
R/o Q. No. 58-C, Type - B  
Police Colony, Model Town  
Delhi – 110009.
4. Constable (Executive) Dharmender  
No. 6996/DAP, PIS No. 28070999, Group 'C'  
S/o Sh. Surender Singh Yadav  
Aged about 36 years  
R/o Qtr. No. M-14, New Police Lines  
Delhi – 110009.
5. Constable (Executive) Pushpendra Singh  
No. 2874/DAP, PIS No. 28092822, Group 'C'  
S/o Sh. Anant Ram  
Aged about 30 years  
R/o Village Shivnagar, P.O Jakheta  
P.S. Shikarpur, District Bulandshahar  
U.P., presently at New Delhi.

...Applicants

(By Advocate : Mr. Nilansh Gaur)

**Versus**

1. Govt. of NCT of Delhi  
Through its Chief Secretary  
Delhi Secretariat, Players Building  
ITO, New Delhi – 110002.

2. Joint Commissioner of Police  
 Armed Police, Delhi Police, PHQ  
 MSO Building, I.P. Estate  
 New Delhi – 110002.

3. Deputy Commissioner of Police  
 3<sup>rd</sup> Battalion DAP, Delhi Police  
 Vikar Puri, New Delhi.

Respondents

(By Advocate : Ms. Harvinder Oberoi)

**ORDER (ORAL)**

**Mr. S.N. Terdal:**

Heard. Counsels for both the parties agree that this case is covered by order in OA 233/2018.

2. Perused the order dated 09.10.2018 passed in OA 233/2018. We respectfully agree with the reasoning given in the said order, which is extracted below :

“28. In the circumstances and for the aforesaid reasons, the issue is held in favour of the applicant and the OA is allowed and the impugned orders are set aside with all consequential benefits. Since the applicant was under suspension as on the date of passing of the impugned orders, he would thus remain under suspension and the respondents shall take an appropriate decision regarding revocation or continuation of the same. The respondents shall proceed against the applicant departmentally, as per rules and the applicant shall cooperate in early completion of the said departmental proceedings and the treatment of suspension period shall be dependent on the same.”

3. Respondents are directed to act as per the above order. Accordingly, the OA is disposed of. No order as to costs.

**(A.K. Bishnoi)**  
**Member (A)**

/anjali/

**(S.N. Terdal)**  
**Member (J)**